

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

STARRED QUESTION NO:84
ANSWERED ON:29.11.2012
EMPLOYMENT IN LIEU OF LAND ACQUIRED
Abdulrahman Shri ;Gowda Shri D.B. Chandre

Will the Minister of RAILWAYS be pleased to state:

- (a) the salient features of the policy guidelines issued by the Railways in 2010 for providing employment to those whose land has been acquired for railway projects;
- (b) the details of the progress made so far in the implementation of the said guidelines;
- (c) the number of persons whose land has been acquired for railway projects since the issue of the said guidelines, State-wise;
- (d) the number of eligible persons as per the criteria laid down under the said guidelines given employment so far, State-wise; and
- (e) the steps taken/being taken by the Railways to give employment to the eligible persons?

Answer

MINISTER OF RAILWAYS (SHRI PAWAN KUMAR BANSAL)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF STARRED QUESTION NO. 84 BY SHRI ABDUL RAHMAN AND SHRI D.B. CHANDRE GOWDA TO BE ANSWERED IN LOK SABHA ON 29.11.2012 REGARDING EMPLOYMENT IN LIEU OF LAND ACQUIRED.

(a): As per policy instructions issued vide Railway Board's letter dated 16.7.2010 and 13.8.2010, Railway may call and consider application for employment to Pay Band-1 of 5200-20200 with Grade Pay of 1800/- from land losers on account of acquisition of land for projects on the Railways (excluding those for Deposit work). The salient features are: (i) The applicant shall be a person (sole owner of land or son/daughter/husband/wife of the sole owner) whose land or a portion thereof has been acquired for the project. In case, the land is owned by more than one person, the Competent Authority, as defined in the Railway (Amendment) Act, 2008/Land Acquisition Officer, will decide who shall be considered as applicant. Only one job shall be offered to an applicant from the land loser family; (ii) The displaced person has not received any land from the State Government in lieu of his/her land acquired/ being acquired for the project; (iii) The applicant should normally fulfill the eligibility and other conditions prescribed for the post against direct recruitment quota from open market. In exceptional circumstances, General Manager of the Railway can relax condition in respect of educational qualifications; and (iv) General Manager of the Railway in whose jurisdiction the land acquisition is to be undertaken, shall be responsible for ensuring a fair and transparent selection of candidates.

(b) to (e): All Zonal Railways and Production Units have been advised to implement the revised policy for the land acquired after issue of these instructions.

As regards number of persons whose land has been acquired, the information is being collected and will be laid on the Table of the House. Railways maintain data only zonal railway-wise/production unit-wise and not state-wise.